

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**ITEM NO.15
IA (IBC)/66/GB/2021
in CP (IB)/03/GB/2020**

Coram:

**Hon'ble Shri Deep Chandra Joshi, Member (J): Hearing through
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conference**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF THE NATIONAL
COMPANY TRIBUNAL, GUWAHATI BENCH ON 29.09.2022**

In the matter of:

M/s. VC Education
Versus
Kamal Agarwal, RP

Section: Under Section 60(5) of the IBC, 2016 read with Rule 11 of NCLT Rules, 2016.

S.No.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MS. POOJA BHAGAT	Advocate	Applicant	Present in Video conference
2.	MR. KAMAL AGARWAL	RP/Chairman of Monitoring Committee	in person	

ORDER

Date of Order: 29.09.2022

The matter is taken up for hearing through Video Conferencing. Heard learned Counsel appearing for the Applicant and the Respondent RP/Chairman of the Monitoring Committee appearing in person. The learned RP submits that he wants to file short written submission within three days. He is permitted to file short written submission in three pages within five days with advance copy to the Applicant. The Applicant may file rejoinder to the written submission, if any, within another three days with copy to the learned RP.

2. Matter is reserved for Orders.

Sd/-

**(Prasanta Kumar Mohanty)
Member (Technical) &
Adjudicating Authority
/D-29.09.2022/**

Sd/-

**(Deep Chandra Joshi)
Member (Judicial) &
Adjudicating Authority**